

COP No. 18 of 2013

27.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Shri HS Thangkhiew, Sr. Advocate, assisted by  
Shri N Mozika, Advocate, present for the petitioner.

Mrs T Yangi, Advocate, present for the  
respondents.

Learned counsel for the parties state that SLP  
(Civil) No. 19568/2013 has been dismissed by the Apex  
Court on 19.11.2013.

In the above circumstances, learned counsel for  
the respondents prays for and is allowed four weeks'  
time to comply with the order and to file additional  
affidavit/response in the matter.

List after four weeks.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
27.11.13

Crl Appeal No. 6 of 2013

27.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Shri R Kar, Advocate, present for the appellant.

Shri S Sen Gupta, Advocate, present for  
respondents.

This is an admitted appeal in which the lower Court  
record has been received.

List this appeal for final hearing, immediately after  
paper book is ready along with Crl. Appeal No. 04 of  
2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
27.11.13

Crl Appeal No. 4 of 2013

27.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Shri R Kar, Advocate, present for the appellant.

Shri S Sen Gupta, Advocate, present for respondents.

This is an admitted appeal in which the lower Court record has been received.

Paper book be prepared on priority basis as the appellant is in Jail.

List this appeal along with the connected appeals for final hearing immediately after paper book is ready.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
27.11.13

Crl. MC No. 53 of 2013  
IN Crl Appeal No. 4 of 2013

27.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. case along with Crl. Appeal No. 4 of  
2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
27.11.13

MC No. 151 of 2013  
IN WP(C) No. 117 of 2013

27.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Mrs T Yangi, Advocate, present for the applicants/respondents in the writ petition.

Shri VK Jindal, Sr. Advocate, assisted by Shri S Dey, Advocate, present for the writ petitioner/opposite party.

Heard.

By means of this application (Misc. Case No. 151 of 2013), the applicants (respondents in the writ petition) have sought vacation of the interim order passed by the common High Court on 07.01.2013 in WP(C)No. 44 of 2013 (New No. WP(C)No. 117 of 2013).

From the perusal of the record of the writ petition, it appears that the respondents in the writ petition have yet to file counter affidavit rebutting the averments made by the writ petitioner.

At this stage, learned counsel for the applicants submitted that they may be allowed to file counter affidavit in the writ petition within a period of three weeks.

In the above circumstances, at this stage, we are not inclined to pass any order in this Misc. Case.

List this Misc. Case along with WP(C)No. 117 of 2013 after a period of three weeks.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
27.11.13



MC No. 152 of 2013  
IN WP(C) No. 118 of 2013

27.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Mrs T Yangi, Advocate, present for the applicants/respondents in the writ petition.

Shri VK Jindal, Sr. Advocate, assisted by Shri S Dey, Advocate, present for the writ petitioner/opposite party.

Heard.

By means of this application (Misc. Case No. 152 of 2013), the applicants (respondents in the writ petition) have sought vacation of the interim order passed by the common High Court on 07.01.2013 in WP(C)No. 64 of 2013 (New No. WP(C)No. 118 of 2013).

From the perusal of the record of the writ petition, it appears that the respondents in the writ petition have yet to file counter affidavit rebutting the averments made by the writ petitioner.

At this stage, learned counsel for the applicants submitted that they may be allowed to file counter affidavit in the writ petition within a period of three weeks.

In the above circumstances, at this stage, we are not inclined to pass any order in this Misc. Case.

List this Misc. Case along with WP(C)No. 118 of 2013 after a period of three weeks.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
27.11.13





WA No. 2 of 2012

27.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri ND Chullai, Sr.  
GA, for the appellants.

List on 04.12.2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
27.11.13

WA No. 34 of 2012  
IN WP(C)No. 108 of 2006

27.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri S Dey,  
counsel for the respondents.

List after one week.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
27.11.13

WP(C) No. 112 of 2013

27.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri SD Upadhaya,  
counsel for the respondents.

List after two weeks.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
27.11.13

WP(C) No. 117 of 2013

27.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Shri VK Jindal, Sr. Advocate, assisted by Shri S  
Dey, Advocate, present for the petitioner.

Mrs T Yangi, Advocate, present for the respondents.

Learned counsel for the respondents prays for and  
is allowed three weeks' time to file counter affidavit.

List after three weeks.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
27.11.13

WP(C) No. 118 of 2013

27.11.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Shri VK Jindal, Sr. Advocate, assisted by Shri S  
Dey, Advocate, present for the petitioner.

Mrs T Yangi, Advocate, present for the respondents.

Learned counsel for the respondents prays for and  
is allowed three weeks' time to file counter affidavit.

List after three weeks.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
27.11.13